

**SHRI S. M. BANERJEE (Kanpur) :** Yesterday, we had made a play that the Labour Minister should make a statement in regard to the LIC strike. You may kindly direct him to make a statement.

12.28 hrs.

**PAPERS LAID ON THE TABLE**

**Dock Workers (Advisory Committee)  
Second Amendment Rules**

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) :** I beg to lay on the Table a copy of the Dock Workers (Advisory Committee) Second Amendment Rules, 1968, published in Notification No. S. O. 3928 in Gazette of India dated the 9th November, 1968, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [*Placed in Library. See No. LT—2349/68.*]

**U. P. Kshetra Samities and Zila Parishads  
Rules and amendments to West Bengal  
Zila Parishads Rules**

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI M. S. GURUPADASWAMY) :** I beg to lay on the Table :—

- (1) A copy of the Uttar Pradesh Kshetra Samities and Zila Parishads (Inspection of Records and Giving of Copies) Rules, 1968 (Hindi and English versions) published in Notification No. 495-B/XXXIII-II-4(10)-65 in Uttar Pradesh Gazette dated the 12th October, 1968, under sub-section (3) of section 237 of the Uttar Pradesh Kshetra Samitis and Zila Parishads Adhiniyam, 1961, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968 as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.
- (2) A copy of West Bengal Notification No. 6496 AZP published in

Calcutta Gazette dated the 19th October, 1968, making certain amendments to the West Bengal Zila Parishads (Election, Constitution and Administration) Rules, 1964, under sub-section (4) of section 112 of the West Bengal Zila Parishads Act, 1963, read with clause (c) (iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal. [*Placed in Library. See No. LT—2350/68.*]

**Notifications under Government Savings  
Certificates Act**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) :** I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959 :—

- (1) The National Savings Certificates (First Issue) Third Amendments Rules, 1968, published in Notification No. G.S.R. 2056 in Gazette of India dated the 23rd November, 1968.
- (2) The Post Office Savings Certificates (Sixth Amendment) Rules, 1968, published in Notification No. G.S.R. 2057 in Gazette of India dated the 23rd November, 1968. [*Placed in Library. See No. LT—2351/68.*]

**Report of Fourth General Elections**

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) :** I beg to lay on the Table a copy of the Report on the Fourth General Elections in India, 1967, Volume—1 (General Hindi version) [*Placed in Library. See No. LT—2362/68.*]

12.29 hrs.

**: PROPOSED LIC STRIKE**

**SHRI S. M. BANERJEE (Kanpur) :** Yesterday, we had requested that the

Labour Minister should make a statement in regard to the LIC strike.

MR. SPEAKER : When the Deputy-Speaker is there in the Chair, I know he would do that.

SHRI S. M. BANERJEE : I have the same regard for you.

श्री जार्ज फरनेग्बीज (बम्बई दक्षिण) : अध्यक्ष महोदय, कल डा० राम सुभग सिंह ने इसके लिये वायदा किया था ।

MR. SPEAKER : I do not object to his making a statement. I am not standing in the way. If the Deputy-Speaker had said that, then it was from the Chair that he had made that observation.

SHRI NATH PAI (Rajapur) : May I submit that the commitment is not by Shri Khadiikar but it was a commitment made by the Deputy-Speaker and hence it is binding on the Chair ?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND COMMUNICA-  
TIONS (DR. RAM SUBHAG SINGH) :  
Shri S. M. Banerjee and Shri George  
Fernandes both have pointed out that I  
had made some promise. There was no  
question of making any promise at all.

I only said that I had noted the con-  
tents. If he wants to take my words in  
that way I would be only too happy. I  
have already conveyed it to the Labour  
Minister.

श्री जार्ज फरनेग्बीज : हाथी साहब इस पर उठकर कुछ कहें। अभी भी दो दिन बाकी हैं पांच तारीख को हड़ताल है यह एक बहुत ही गम्भीर मामला है और अध्यक्ष महोदय आप मजदूर मन्त्री को कहें कि वह सदन में इस बारे में एक वक्तव्य दें ।

SHRI S. M. BANERJEE : The Labour Minister is here and let him make a statement. Otherwise, we shall be accused of indulging in politics.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : You may admit a calling-attention-notice.

MR. SPEAKER : That is a different matter. Admitting a calling-attention-notice is my privilege. Since a request has been made, and the leaders of the different parties are also asking for a statement, and the hon. Minister has heard it, according to the normal parliamentary practice he has to take note of the feelings expressed by the opposition and if not today, at least some time later make a statement. I leave it to him. I am not saying that he should make a statement here and now. Admitting a calling-attention-notice is my privilege. So, let us consider these things.

SHRI S.M. BANERJEE : Let him make a statement *suo motu*. Otherwise, we shall be accused of having indulged in politics, that the strike was politically motivated, there was incitement to rebellion and so on.

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#### MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on, Tuesday the 26th November, 1968, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Foreign Marriage Bill, 1963 :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to make provision relating to marriages of citizens of India outside India be extended up to the first day of the Sixty-seventh Session of the Rajya Sabha."

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12.32 hrs.

#### INDIAN RAILWAYS (AMENDMENT) BILL—Contd.

Clause 3

MR. SPEAKER : The House will now take up further clause-by-clause con-